

GENERAL ORDER SHEET  
CONTINUED

ORDER SHEET

1. Original Application No.

2. Misc Petition No.

3. Contempt Petition No.

4. Review Application No.

9/07 in O.A 203/98

Shri Mudhukar Gupta vs  
Union of India & Ors

Applicant(s) R. S. Pathak vs

Union of India & Ors

Advocate for the Applicant(s) M. Chanda, S. Nath

Advocate for the Respondent(s) Add. C.A.S.R. M. Das... Respondent No. 1 to 4.

Date

Order of the Tribunal

Notes of the Registry

This Contempt petition has been filed by the Counsel for M/S 17 of the CAT. Set praying for initiation of a contempt proceeding against the alleged Contemnor for non-compliance of the judgement and order dated 19.12.2000 in O.A 203/98 passed by this Hon'ble Tribunal.

Re'd before the Hon'ble Court for further orders.

Pass  
for Section Officer

/bb/

This contempt petition has been filed against the non-compliance of the order dated 19.12.2000 in O.A. No. 203 of 1998. Mr.M.Chanda, learned counsel for the petitioners submitted that the order of the Tribunal was challenged before the Hon'ble High Court but the same was dismissed by the High Court. The matter was again taken up before the Hon'ble Supreme Court and the Hon'ble Supreme Court also dismissed the SLP upholding the order of this Tribunal.

Considering the above I direct the Registry to issue notice to the Respondents, returnable by the six weeks.

Post on 06.07.2007.

✓

Vice-Chairman

CP. 9/07 (O.A. 203/98) 87

17.7.2007

Notice & order  
Sent to D/Section  
for issuing to  
R- 1 to 4 by regd.  
A/D post.

D/No- 518 to  
521  
C/NB  
4/6/07. Dt= 5/6/07.

Notice duly served  
on resp. nos: 2,3,4.  
Copy  
26/6/07.

12.7.07  
Reply submitted  
by Respondents/Contemners  
No. 3 & 4. Copy  
served.

DA

19/7/07  
Copy of the order  
handed over to the  
A/Adv for the  
parties through  
D/Secy

/bb/

This application has been filed by the petitioner for initiation of contempt proceeding against the alleged contemners for non-compliance of the judgment and order dated 19.12.2000 in O.A. 203/1998. Contemner Nos. 3 & 4 have filed affidavit contending that orders of this Tribunal had been complied with. When the matter came up for consideration today Ms.U.Das, learned Addl.C.G.S.C. has produced photocopy of the Acquittance Roll showing that the amounts due to the petitioners has already been paid to the petitioners and their signatures have also been obtained therein. Copy the same will be kept on record.

Considering her submissions and also upon hearing Mr.M.Chanda, learned counsel for the petitioners I am of the view that orders of this Tribunal has been substantially complied with and therefore, the C.P. will not stand in its legs.

Therefore, the C.P. is dismissed. Liberty is given to the petitioners to approach appropriate forum if they have any further grievance in original side.

I place on record my appreciation for Ms.U.Das, learned Addl. C.G.S.C. in making such an effort by producing relevant documents in disposing of the matter.

  
Vice-Chairman